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Note:— he accounts for the Cooperative year 1972-73 are yet to be finalised.

Policy on utilisation of income earned through lotteries.

*38 SHRIMATI KUMUDBEN MANI-SHANKER JOSHI: Will the Minister of HOME AFFAIRS be pleased to stai

- (a) whether Government have defined any policy regarding utilization of income earned through lotteries in. various States; and
- (b) whether it is a fact that some States have banned the sale of lottery tickets of other States within their territories; and if so. the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA): (a) The policy is basically to utilise the income for financing development plans. The State Governments organising lotteries are [ree to earmark the whole, or part of, the earnings foe specific development and welfare projects.

(b) Yes, Sir. The details are in the en statement.

Statement

(i) The Government of Maharashtra have banned the sale of lottery tickets of other States within Maharashtra.

(ii) Tamil Nadu have banned the sale of only Maharashtra and Himachal Pradesh State lottery tickets within their State.

to Questions

- (iii) Karnataka have banned the sale of all other States lottery tickets except those of Tamil Nadu, Kerala, and Uttar Pradesh within the State.
- fiv) Kerala have banned the sale of only Maharashtra State lottery tickets within the Stale.
- (v) Gujarat Government had imposed a ban on the sale of lottery tickets of other States within Gujarat but this has been struck down by the Gujarat High Court and the State Government have gone on appeal to the Supreme Court where the matter is pending.
- (vi) The States of West Bengal, Uttar Pradesh, Jammu & Kashmir, Nagaland, Rajasthan, Haryana, Himachal Pradesh, Meghalaya, Tripura and Manipur have not imposed any ban on the sale of lottery tickets of other States, within their respective territories. Information from Bihar, Punjab, Assam, Madhya Pradesh, Orissa and Andhra Pradesh is still awaited.